


28-8-96


Hon'ble Mr. S. Das Gupta, A.M.

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We have considered the written statement filed by the applicant in response to suo moto notice issued to him. The explanations given by the applicant for ~~being~~ ^{making} uncalled for ~~grounds~~ ^{remarks} in the RA, is wholly unsatisfactory. The alleged contemner seeks and is allowed two weeks time to file a supplementary written reply tendering unconditional apology. List for order on 17-9-96.

2. Amdt. Appl. No. 336/96 has been filed seeking amendment in O.A. No. 359/95. The aforesaid OA has already been dismissed by the order dated 8-12-95. Misc. Appl. is, therefore, ~~infructuous~~ ^{infructuous} and rejected accordingly.


Member (J)


Member (A)

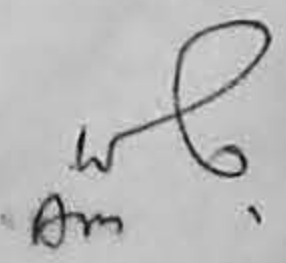
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17.9.96

Hon. Mr. S. Das Gupta, AM
Hon. Mr. T. L. Verma, JM

The contemner appeared in person and filed a petition tendering unconditional apology. In view of the preceding, the contemner is exempted from a warning. He should not repeat such a contemnerous act.




Am

OR
no supp. cont.
is left submitted
16.9.